

ITEM NO.47

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).5487/2019
(Arising out of impugned final judgment and order dated 13-06-2019
in WP No.43814/2018 passed by the High Court for the State of
Telangana at Hyderabad)

KHAJA BILAL AHMED

PETITIONER(S)

VERSUS

THE STATE OF TELANGANA & ORS.

RESPONDENT(S)

([TO BE TAKEN UP AT 2.00 P.M.]

IA No.105162/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS
/ANNEXURES)

Date : 02-12-2019 This matter was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr.Sidharath Luthra, Sr.Adv.

Dr.J.P.Dhanda, Adv.

Mrs.Raj Rani Dhanda, Adv.

Mr.Vineet Dhanda, Adv.

Dr.A.K.Vasishtha, Adv.

Mr.Gopi Chand, Adv.

Mr.N.A.Usmani, Adv.

For Respondent(s)

Mr.S.Udaya Kumar Sagar, AOR

Ms.Swati Bhardwaj, Adv.

Ms.Bina Madhavan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter on Monday, 9th December, 2019
immediately after fresh matters.

(Ashok Raj Singh)
Court Master

(Saroj Kumari Gaur)
Court Master